

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

- 1. Mohd. Jahangir
- 2. Mirza Zafeer Baig
- 3. Pedda Narasimlu
- 4. Chennappa
- 5. Srimathi Niranjamma
- 6. Srimati J. Basamma
- 7. Mohd. Sadiq

.. Applicants.

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- 1. The Supdt. of Post Offices,
Mahabubnagar Division,
Mahabubbagar.
- 2. The Post Master General,
Hyderabad Region,
Hyderabad.
- 3. The Union of India, Rep. by the
Secretary, Min. of Communication,
Dept. of Posts, Dak Bhavan,
New Delhi.

.. Respondents.

Counsel for the Applicants : Mr. K. Venkateswara Rao
 Counsel for the Respondents : Mr. N.V. Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)
 THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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[Signature]

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.N.V.Raghava Reddy, learned counsel for the respondents.

2. There are 7 applicants in this OA. They are working as Sweepers/Gardeners under the control of the respondents for number of years ranging from six years to 20 years. They filed this application for regularising their services in terms of the direction given by the Full Bench of this Tribunal in OA. 912 and 961 of 1992 decided on 07-06-93. They have not filed any representations in this connection.

3. This OA is filed for a declaration that the applicants are entitled for grant of temporary status in Group-D posts from 02-11-89 and consequently absorption in Group-D posts in accordance with the Casual Labour (Grant of Temporary status and Regularisation) Scheme, 1991 with all consequential benefits in terms of the judgement of this Tribunal in OA.912 and 961/92 dated 7-6-93.

4. The main ^{sought} reliefs ^{part time} by the applicants are to count their past services as casual labour in accordance with the OA referred to above and on the basis of that calculation of the services provide them temporary status and further regularise them on that basis.

5. The judgement in OA.912 and 961/92 has been challenged in C.C.No.22091/93 by filing SLP in the Supreme Court. An interim order ^{passed} stay has been ~~given~~ in the SLP dated 20-09-93. In view of the above, the respondents submit that the applicants' services cannot be counted on the basis of the decision of the Full Bench in OA.912 and 961/92.


6. In view of what is stated above, the following direction is given:-


1) If the above referred SLP is dismissed by the Supreme Court then the applicants are entitled to count their service period in accordance with the OAs *direction of the full bench in the above refer OAs*

ii) If the SLP is allowed then the applicants are not entitled for counting of their services in accordance with the OAs referred to above.

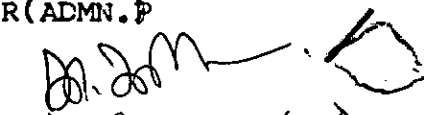
iii) If any other order is given by the Supreme Court in the above referred OAs in the SLP then the applicants are entitled for the relief as directed by the Supreme Court.

7. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
9.12.96


(R. RANGARAJAN)
MEMBER (ADMN. P)

Dated : The 09th December 1996.
(Dictated in the Open Court)


Dy. Registrar (3)

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2/1/97

II COURT

TYPE BY

CHECKED BY

COMPILED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 9/12/48

ORDER/JUDGEMENT

R.A./C.P/M.A. NO.

G.A. NO.

in
1169/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALL THE

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

~~NO ORDER AS TO COSTS.~~

II COURT

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
ब्रेषण / DESPATCH
- 1 JAN 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH